

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 77/MP/2019**

**Coram:  
Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member**

**Date of Order: 18<sup>th</sup> of April, 2019**

**In the matter of**

Petition for revocation of inter-State trading licence granted to Jindal Poly Films Limited.

**And  
In the matter of**

Jindal Poly Films Limited  
19th K.M. Hapur Bulandshar Road,  
P.O.Gulathi, Distt., Bulandshar-245 408 , U.P

**....Petitioner**

**Parties Present:**

Shri Biju Matton, Advocate, JPFL  
Shri Shomya Malhotra, JPFL  
Ms. Pratiksha, Advocate, JPFL  
Shri Manish Tyagi, JPFL

**ORDER**

This petition has been filed by Jindal Poly Films Limited for revocation of inter-State trading licence granted to it.

2. By order dated 20.9.2017, Jindal Poly Films Limited was granted trading licence for Category I to trade in electricity as an electricity trader in the whole of India, except the State of Jammu and Kashmir in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related

matters) Regulations, 2004. Subsequently, based on the request of the Petitioner, the Commission in its order dated 7.9.2018 in Petition No. 134/MP/2018, downgraded the licence from Category 'I' to Category 'III'.

3. The Petitioner has submitted that even after down-gradation of the trading licence, it could not undertake any trading business in the market. Therefore, the Petitioner is seeking to surrender its existing trading licence. The Petitioner has submitted that it does not have any undischarged liability, against its inter-State trading licence.

4. We have considered the submissions of the Petitioner. Sub-Regulation (3) of Regulation 14 of the Trading Licence Regulations provides as under:

“(3) Where the licensee makes an application for revocation of licence, the application shall contain the following information and documents:

(a) Reasons for seeking revocation;

(b) an affidavit to the effect that the licensee has deposited the licence fee for the year in which revocation is sought, that there are no undischarged liabilities against the licensee, that there are no operation contracts for trading of electricity to which the applicant is party at the time of filing the said application;

(c) an affidavit to the effect that the applicant has posted the complete application on its website and shall keep the application uploaded on its website till its disposal by the Commission;

(d) documents showing that the licensee has published the notice about its application for revocation in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi including one economic newspaper.”

5. The Petition was heard on 11.4.2019. During the course of hearing, learned counsel for the Petitioner reiterated the submissions made in the Petition and requested to revoke licence of the Petitioner from 31.3.2019.

6. The Commission directed IEX, PXIL, NLDC and RLDCs to submit the confirmation to the effect that the Petitioner has not defaulted in making any payment in connection with the transactions made by the Petitioner and no adverse information regarding the conduct and operation of the licensee has come to the notice.

7. The Petitioner has submitted that it has already paid licence fee for the Financial Year 2018-19. The Petitioner has uploaded its application on its website and has published the notices regarding surrender of its inter-State trading licence on 2.3.2019 in all editions of Business Standard, Dainik Asam (Guwahati), Rashtriya Sahara (New Delhi) and Navshakti (Mumbai). However, no comments/objections have been received from the general public.

8. National Load Despatch Centre (NLDC) vide its letter dated 10.4.2019 has submitted that no default has been committed by the Petitioner on trading of electricity. NLDC has further submitted that as on 1.4.2019, there is no payment outstanding against the Petitioner with Regional Load Despatch Centers.

9. We note that the Petitioner has surrendered the Category III trading licence on account of its inability to use the trading licence for the last one year. The Petitioner has submitted that it has not committed any breach of any of the provisions of the licence and Trading Licence Regulations and has paid all applicable fees for the Financial Year 2018-19. NLDC vide its letter dated 10.4.2019 has confirmed that the Petitioner has not committed any default in payment with Regional Load Despatch Centers. IEX vide its

letter dated 9.4.2019 has confirmed that there is no default in payment on the part of the Petitioner in connection with the transactions made by the Petitioner in the Exchange. PXIL vide its letter dated 6.2.2019 has submitted that the Petitioner is not registered as member of the Exchange.

10. Considering the request of the Petitioner, the Commission directs that the licence granted to Jindal Poly Films Limited be revoked with effect from 31.3.2019.

11. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

12. The Petition No. 77/MP/2019 is disposed of in terms of the above.

Sd/-  
**(I.S. Jha)**  
Member

sd/-  
**(Dr. M. K. Iyer)**  
Member

sd/-  
**(P.K. Pujari)**  
Chairperson